

cities of Hyderabad and Secunderabad from Nagarjunasagar reservoir for possible World Bank assistance. The estimated cost of the project was Rs. 1030 crores, which has been revised to Rs. 640 crores. The project envisages to provide about 400 mld. of drinking water to the twin cities and enroute villages.

(c) The project has been referred to the State Government for further clarification.

Death of Fishes In Kerala

3385. SHRI V.S. VIJAYARAGHAVAN:
Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government have carried out any chemical analysis of the waters of the inland water sources in Kerala to find out the cause of disease and death of fishes; and

(b) if so, the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Yes, Sir.

(b) The studies revealed the water to be acidic, low in alkalinity and hardness, low in calcium and salinity. Such conditions are conducive to spread of disease. Pathogenic bacteria such as *Aeromonas hydrophila*, *Staphylococcus Sp.*, *Micrococcus varians*, *M. lutea* etc. were isolated from ulcerous of lesions of diseased fishes taken from these waters. Fungus *Saprolegnia* was found in the lesions of some fishes.

Unified Building Bye-Laws

3886. SHRI SHIVLAL NAGJIBHAI VEKARIA:
SHRI ROSHAN LAL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Unified Building Bye-laws of 1983 were amended in 1990;

(b) if so, the details of the amendments made;

(c) whether the Delhi High Court has directed the Union Government to prepare the draft of Comprehensive Unified Building Bye-laws for urban areas of Delhi;

(d) if so, the details thereof; and

(e) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) According to Delhi Administration Appendix 'Q' of the building bye-laws for the Union Territory of Delhi, 1983 was amended under their notification dated 13.12.90. The amendment increased the limit of compoundable deviation of the Bye-laws.

(c) Yes, Sir.

(d) The Delhi High Court in its order dated 27.5.92 has inter-alia directed the Union Government to prepare a draft of the comprehensive Unified Building Bye-laws by inviting proposals from public.

(e) Reforming of the Building Bye-laws, 1983, in accordance with the Hon'ble Court's directions, is in progress.

Construction of High-rise Buildings

3387. SHRI DATTATRAYA BANDARU:
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have recently revised the rules and regulations for construction of high-rise buildings in the Capital; and

(b) if so, the main features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) No, Sir. The regulations contained in Delhi Master Plan-2001 still prevail.

(b) Does not arise.

Translation]

Diesel Quota for Bihar

3388. SHRIRAMTAHALCHOUHARY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether quota of diesel for Bihar has been reduced since October, 1990;

(b) if so, the extent of reduction made therein and the reasons therefor; and

(c) the demand of diesel made during each of the last three years and the quantity actually supplied?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. HANKARANAND): (a) to (c). There is no state-wise allocation of Diesel. Presently the demand of diesel in the State of Bihar is being met.

English]

Deep Sea Fishing Vessels in Andhra Pradesh

3389. PROF. UMMAREDDY ENKATESWARLU: Will the Minister of OOD PROCESSING INDUSTRIES be pleased to state:

(a) the number of deep-sea fishing vessels lying idle in Andhra Pradesh;

(b) the reasons therefor; and

(c) the steps taken by the Government put them in operation?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) and (b). No exact figure as to the number of deep sea fishing vessels lying idle in Andhra Pradesh is available. However, there are eight deep sea fishing vessels lying idle in Visakhapatnam Port under the receivership of Shipping Credit and Investment Company of India Limited, Bombay.

(c) A scheme for rehabilitation of deep-sea fishing industry was announced in April, 1991 which has further been liberalised in June, 1992. the scheme provides for reschedulement of the loan repayment, moratorium on loan repayment period, waiver of penal interest, provision of additional loan for modification of vessels etc.

Fish Processing Units

3390. SHRIG. MADEGOWDA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether there is any proposal to set up a Fish Processing Unit at Mangalore with the Australian assistance; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) No, Sir.

(b) Does not arise.

Supply of Gas to Southern States

3391. SHRI V. DHANANJAYA KUMAR:
SHRI K. MURALEE DHARAN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are